

**IN THE COURT OF CITY JUDGE/JMIC**  
**SRINAGAR**

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| CNR Number | Case No. | Date of Instt. | Date of Order |
|------------|----------|----------------|---------------|
|            |          | 06-07-2026     | 06-07-2026    |

**In the Case of:**

Court on its own motion  
(Suo Moto under section 210(1) (C) of BNSS, 2023).

**VERSUS**

Dr. G. V. Sundeep Chakravarthy, IPS,  
Presently Senior Superintendent of Police, Srinagar.

|                                                                     |                                         |
|---------------------------------------------------------------------|-----------------------------------------|
| <b><u>In the Matter of: Suo moto case against SSP Srinagar.</u></b> |                                         |
| <b><u>CORAM:</u></b>                                                | <b><u>Tarun Mahajan (Sub-Judge)</u></b> |
|                                                                     | <b><u>JO Code: JK-00254.</u></b>        |

**O R D E R**  
**06.07.2026**

1. This case consequent upon the order dated **30.06.2026** passed in case titled "***Ghulam Mohammad Rather Vs Ajaz Ahmad lone***"(CNR: **JKSG030550342022**)is being registered by this court on its own motion, Suo Moto under section 210 (1) (C) of Bhartiya Nagrik Suraksha Sanhita, 2023 (***in Short BNSS, 2023***) against Mr. Sundeep Chakravarthy, IPS, presently Senior Superintendent of Police, Srinagar.

Copy of order dated **30.06.2026** aforesaid is enclosed herewith as Annexure A.

**Facts leading to initiation of this Suo moto case are as follows:**

2. In case/complaint titled "***Ghulam Mohammad Rather Vs Ajaz Ahmad lone***"(CNR: **JKSG-03055034-2022**)this court vide order dated **05-02-2026**, directed SHO Bandipora (District Bandipora) to arrest Ajaz Ahmad lone -accused in said case and matter was posted for **02-03-2026**.
3. On **02-03-2026**, neither warrant was executed nor any report was submitted by SHO Bandipora and therefore this court directed SHO Bandipora to again execute the warrant and in the event of non-execution SHO Bandipora shall remain present before this court and matter is kept for **17-04-2026**.
4. On **17-04-2026**, again neither warrant was executed nor any report is furnished by SHO Bandipora and even SHO Bandipora was absent despite order of personal appearance and even no exemption was sought either

orally or in writing, therefore keeping in view repeated dis-obedience this court issued bailable warrant against SHO Bandipora to be executed through SSP Bandipora and SDPO Bandipora was directed to arrest the accused therein and produce him before this court and said order was dispatched to SDPO & SSP Bandipora through APP vide dispatch no. 861-62/5B/APP Srinagar and matter was kept for **07-05-2026**.

5. On **07-05-2026**, again there was total non-compliance of order dated 17-04-2026 as neither warrants were executed nor any report were furnished by SDPO Bandipora as well as SSP Bandipora and therefore this court vide order dated 07-05-2026 in terms of Section 81 of BNSS, 2023 directed the **SSP Srinagar** purposely to arrest SHO Bandipora and produce him before this court as whole machinery of Bandipora wasnot responding and vide same order SDPO Bandipora was directed to arrest accused failing which SDPO Bandipora shall remain present before this court and said order was dispatched to SSP Srinagar through APP vide dispatch no. 907/5B/APP Srinagar, to SSP Bandipora vide dispatch no. 908/5B/APP Srinagar & to SDPO Bandipora vide dispatch no. 909/5B/APP Srinagar and matter was posted for **08.06.2026**.
6. On **08-06-2026**, again neither SDPO Bandipora nor SSP Srinagar has submitted any report nor warrants were executed by both of them and posted for 30.06.2026 and on 30.06.2026 again SDPO Bandipora and SSP Srinagar despite knowing that warrants were neither recalled nor executed failed to execute warrants respectively entrusted to them.

Copy of order dated 05.02.2026, 02.03.2026, 17.04.2026, 07.05.2026 & 08.06.2026 aforesaid are enclosed herewith as Annexure B.

7. Above scenario shows that whole police machinery of District Srinagar as well as District Bandipora has been collapsed. This court is amazed and surprised that why the warrant of SHO Bandipora has not been executed till date either by SSP Bandipora or by SSP Srinagar. There can be two reasons for non-execution of warrant against SHO Bandipora, it may be due to the reason that either SHO Bandipora is missing from the Police Station and has left police station without any information to his superiors or SHO Bandipora is evading arrest and absconded himself and except these two reasons this court believes that there cannot be any other reason because his whereabouts are very well known being SHO of district and it may be due to these reasons SSP Bandipora as well as SSP Srinagar were unable to find SHO Bandipora but nothing of that sort was ever reported either by SSP Bandipora or SSP Srinagar and if that is the case,

then this court has all reasons to believe that both these district police chiefs have **willfully, deliberately & purposely** not executed the warrant lawfully entrusted to them and both these officers are themselves creating hindrance in the administration of justice and instead of executing the warrant against SHO Bandipora are showing full brotherhood for his fraternity member and protecting him with full impunity.

8. Even warrant of arrest issued against accused is never responded by SHO Bandipora as well as SDPO Bandipora.
9. SSP Srinagar was specifically and purposely entrusted with the warrant to be executed outside territorial limits of this court against SHO Bandipora u/s 81 BNSS, 2023 due to the reason that machinery of other district was not responding and in order to ensure that warrant outside territorial limits be executed promptly and swiftly SSP Srinagar was entrusted with the task but SSP Srinagar also by sitting over the warrant has become accomplice and this defiance of SSP Srinagar is not observed only in this case as this court has seen similar omission, disobedience and disregard on the part of SSP Srinagar in another two cases which are as under:

- i. In case titled **M/S Motor land Vs. Abdul Hamid Dar (CNR No. JKSG-0301-2008-2023)** last listed on **12-06-2026** this court has also observed complete non-compliance of orders by the SSP Srinagar passed against SHO Rajpora of District Pulwama and in that case also SSP Srinagar has failed to execute the warrant and also failed to submit any report and warrant in said case was dispatched to SSP Srinagar through APP Vide dispatch no. 901/5B/APP/Srinagar dated 20.05.2026.

Copy of order dated 31.12.2025, 16.02.2026, 06.03.2026, 22.04.2026 and 12.06.2026 aforesaid are enclosed herewith as Annexure C.

- ii. In another case also titled **Hilal Ahmad Bhat Vs. Aijaz Ahmad Sheikh (CNR No. JKSG-0301-8202-2024)** last listed on **20-06-2026**, this court again observed complete non-compliance of orders by the SSP Srinagar passed against SHO Kupwara of District Kupwara and warrant in said case was dispatched to SSP Srinagar through APP Vide dispatch no. 897/5B/APP/Srinagar dated 20.05.2026.

Copy of order dated 15.04.2026, 29.04.2026, 20.05.2026 and

20.06.2026 aforesaid are enclosed herewith as Annexure D.

10. This court hereby reminds Dr. G.V. Sundeep Chakravarthy, SSP Srinagar (accused herein) that once the warrant is entrusted to him, he has no authority under law to sit over the warrants issued by this court and has no discretionary powers not to execute the warrants and he has no option other than to execute the warrant as it is the lawful and bounden duty of every Police Officer to execute the warrant once entrusted lawfully by the court of competent jurisdiction. Being a district police chief and a police officer, he is bound to aid and assist the court of law in the administration of justice and to advance cause of justice but his record speaks that he instead himself become biggest impediment and hurdle in the administration of justice.
11. SSP Srinagar might be under impression or illusion that he being district police chief is immune from proceedings or prosecution and said illusion, delusion and confusion of him is required to dispelled. Section 24 of the J&K Police Act, 1961 casts a duty upon every Police Officer to execute the warrant promptly and in the event of non-execution the same amounts to violation of duty and made an offence which is punishable offence under Section 29 of the Police Act.
12. For reference Section 24 and 29 of the Police Act, 1983 (1927 A.D) are reproduced here under:

**Section 24 – Duties of Police Officers.**

**"It shall be the duty of every Police Officer promptly to obey and execute all orders and warrants lawfully issued to him by any competent authority,** *to collect and communicate intelligence affecting the public peace; to prevent the commission of offences and public nuisances; to detect and bring offenders to justice and to apprehend all persons whom he is legally authorized to apprehend, and for whose apprehension sufficient ground exists; and it shall be lawful for every Police Officer, for any of the purposes mentioned in this section, without a warrant, to enter and inspect any drinking shop, gaming house or other place of resort of loose and disorderly characters."*

**Section 29 Penalties for neglect of duty, etc.**

**"Every police-officer who shall be guilty of any violation duty or willful breach or neglect of any rule or regulation or lawful order**

*made by competent authority, or who shall withdraw from the duties of his office without permission, [or without having given previous notice for the period of two months,] [or who, being absent on leave shall fail, without reasonable cause to report himself for duty on the expiration of such leave,] or who shall engage without authority in any employment other than his police-duty, or who shall be guilty cowardice, or who shall offer any unwarrantable personal violence to any person in his custody, **shall be liable, on conviction before a Magistrate, to a penalty not exceeding three months' pay, or to imprisonment with or without hard labour, for a period not exceeding three months, or to both.***

13. Now adverting on the facts of instant case, in all above three cases i.e., ***Ghulam Mohammad Rather Vs Ajaz Ahmad lone***(CNR: JKSG-0305-5034-2022), ***M/S Motor land Vs. Abdul Hamid Dar*** (CNR No. JKSG-0301-2008-2023) & ***Hilal Ahmad Bhat Vs. Aijaz Ahmad Sheikh*** (CNR No. JKSG-0301-8202-2024) this court lawfully issued warrants against SHO concerned as narrated in preceding para's and entrusted to SSP Srinagar who is a police officer and said police officer was duty bound to execute all warrants in terms of section 24 of the police act, 1983 and this police officer despite that deviated from his duty to execute the warrants and willfully violated the duty.
14. This court hereby wants to put it on record that this court is neither interested in calling policemen in court and it is only when the orders of this court were not honored then only this court is being compelled to call police officials to show why the warrants are not executed and this court has in many cases observed that until and unless court takes coercive action it does not bother to police men to execute orders/summons/warrants issued to them but here in this case all limits have been crossed by police authorities.
15. Magnanimity shown by courts, restrained exercised by the courts and patience practiced by the court in initiating action or prosecution against defaulting officials/ person should not be construed as weakness of the court or lack of authority vested in the court.
16. From the above, it is clear that SSP Srinagar has a habit of sitting over the warrants issued by this court and ***SSP Srinagar has not only defied the orders of this court once but thrice*** as stated above and same shows that SSP Srinagar has undermined the authority of this court and prima facie abdicated from his duty to execute orders/warrants as were entrusted

to him in different cases as stated above and due to continuous in-action, omission, non-execution of warrants and non-cooperation on the part of SSP Srinagar, ***this court is hereby constrained to proceed first against SSP Srinagar as prima facie he appears guilty of commission of offence under Section 24 of the police Act, 1961 which is punishable offence under section 29 of the police act.***

17. Therefore, this court hereby takes the judicial notice of commission of offence under section 24 read with section 29 of the police act and on its own motion/knowledge, (Suo moto) registers the case under section 210 (1) (C) of BNSS, 2023 against **Dr. G.V. Sundeep Chakravarthy, IPS, Senior Superintendent of police, Srinagar** for the commission of offence under Section 24 of the Police Act punishable under Section 29 of the Police Act due to his repeated non-compliance and repeated violation of duty.
18. It is pertinent to record here that though the offence is committed by SSP Srinagar during the course of proceeding but procedure provided under section 215 (1) (a) (b) BNSS, 2023 (erstwhile section 195 (1) (a) (b) of Cr.P.C) read with section 379 BNSS, 2023 (erstwhile Section 340 Cr.P.C) is not applicable herein because this court is not taking cognizance of any IPC/BNS, 2023 offences mentioned in section 215 (1) (a) (b) BNSS, 2023.
19. However, this court is alive and conscious of the fact that as this court is taking cognizance of offences u/s 24 read with 29 of Police Act, 1983 upon its own knowledge under section 210 (1) (C) of BNSS, 2023 so this court is aware and will certainly after hearing the proposed accused in terms of sub-section (2) (a) & (b) of section 223 BNSS, 2023, if need arise, would inform about the statutory option under section 211 BNSS, 2023 to the proposed accused **Dr. G.V. Sundeep Chakravarthy, IPS, Senior Superintendent of Police, Srinagar** that he is entitled to have the case inquired into or tried by another magistrate and if accused objects to further proceedings before this court then case shall be submitted to learned Chief Judicial Magistrate, Srinagar for inquiry and trial by learned CJM or by any other magistrate as learned CJM, Srinagar directs.
20. Though this court has registered a complaint on its own motion (Suo moto) under section 210 (1) (C) BNSS, 2023 but since the case is against public servant so as per Section 223 (2) (a) BNSS, 2023, concerned public servant is required to be given opportunity of being heard and also as per Section 223 (2) (b) BNSS, 2023 a report containing facts and circumstances of the incident from the superior officer to such public servant is required to be received.

21. Therefore, office to issue pre-cognizance notice under section 223 (2) (a) BNSS, 2023 to public servant/proposed accused **Dr. G.V. Sundeep Chakravarthy, IPS Senior Superintendent of Police, Srinagar** to make assertions in writing as to the situation that led to the incident on next date of hearing.
22. Further **Additional Director General of Police, Kashmir/ Inspector General of Police, Kashmir** being superior officer is directed to submit report as stated above under section 223 (2) (b) BNSS, 2023 by or before next date.
23. Copy of this Suo-moto complaint along with annexures be sent to proposed accused **Dr. G.V. Sundeep Chakravarthy, IPS Senior Superintendent of Police, Srinagar**, through learned APP, registered/speed post as well as official email id of district police officer, Srinagar.
24. Similarly, copy of this Suo-moto complaint along with annexures be also sent to **Additional Director General of Police, Kashmir/ Inspector General of Police, Kashmir** through learned APP, registered/speed post as well as official email id of Divisional/Zonal police office, Kashmir.
25. Copy of this complaint along with annexures be also provided to Learned APP attached to this court for conducting prosecution. List of witness/evidence is attached with this complaint under section 227 (2) BNSS, 2023.
26. List this case, for hearing the proposed accused and report of ADGP, Kashmir, if any on **16-07-2026**.

**Announced:**  
**6<sup>th</sup> July 2026.**

**Sd/-**  
**(Tarun Mahajan)**  
**City Judge/JMIC**  
**Srinagar.**

- Copy forwarded to Additional Director General of Police, Kashmir/ Inspector General of Police, Kashmir through email.
- Copy forwarded to Dr. G.V. Sundeep Chakravarthy, IPS Senior Superintendent of Police, Srinagar through email.

**City Judge/JMIC**  
**Srinagar.**

**IN THE COURT OF CITY JUDGE/JMIC**  
**SRINAGAR**

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**In the Case of:**

Court on its own motion  
(Suo Moto under section 210(1) (C) of BNSS, 2023).

**VERSUS**

Mr. Sundeep Chakravarthy, IPS,  
Presently Senior Superintendent of Police, Srinagar.

**In the Matter of:**    **Suo moto case against SSP Srinagar.**

**CORAM:**                    **Tarun Mahajan (Sub-Judge)**  
                                     **JO Code:- JK-00254.**

**LIST OF WITNESS/EVIDENCE**

| Evidence                                                                                                                                                                  | To be Proved by                                                          |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------|
| Order dated 05.02.2026, 02.03.2026, 17.04.2026, 07.05.2026, 08.06.2026 & 30.06.2026 passed in " <b>Ghulam Mohammad Rather Vs Ajaz Ahmad lone</b> "(CNR: JKSG030550342022) | <b>Clerk of this court dealing with criminal section.</b>                |
| Order dated 31.12.2025, 16.02.2026, 06.03.2026, 22.04.2026 and 12.06.2026 passed in <b>M/S Motor land Vs. Abdul Hamid Dar (CNR No. JKSG-0301-2008-2023)</b>               | <b>Clerk of this court dealing with criminal section.</b>                |
| Order dated 15.04.2026, 29.04.2026, 20.05.2026 and 20.06.2026 passed in <b>Hilal Ahmad Bhat Vs. Aijaz Ahmad Sheikh (CNR No. JKSG-0301-8202-2024)</b>                      | <b>Clerk of this court dealing with criminal section.</b>                |
| Dispatch of aforesaid orders from the office of learned APP                                                                                                               | <b>Naib court/ official of office of Ld. APP attached to this court.</b> |
| Any other witness if required                                                                                                                                             |                                                                          |

(Tarun Mahajan)  
**City Judge/JMIC**  
**Srinagar.**